

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**MISC. APPLICATION IN DISPOSED OF CASES NO. 77/2025  
IN  
ORIGINAL APPLICATION NO. 294/2023**

**IN THE MATTER OF:**

PRASOON PANT & ANR.

.....APPLICANT(s)

VERSUS

UPPCB & ORS.

.....RESPONDENT(s)

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	<i>Annexure-1-</i> Copies of CTOs obtained by the aforementioned 6 (six) units are attached herewith and collectively.	

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	<p><i>Annexure-2-</i> Copies of closure revocation letters dated 10.10.2025 and 17.10.2025 are annexed herewith and collectively.</p>	
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**Through Counsel**



**BHANWAR PAL SINGH JADON**  
**COUNSEL FOR STATE OF UTTAR PRADESH**  
[Bhanwar09jadon09@gmail.com](mailto:Bhanwar09jadon09@gmail.com) | 8210213470

**Date: 19.01.2026**

**Place : Noida**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**



**MISC. APPLICATION IN DISPOSED OF CASES NO. 77/2025  
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**FURTHER COMPLIANCE REPORT ON BEHALF OF UTTAR  
PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF  
THE ORDER DATED 05.08.2025 PASSED BY THE HON'BLE  
NATIONAL GREEN TRIBUNAL.**

I, Ankit Singh aged about 38 years, S/o Shri Ajit Singh posted as Regional Officer, Uttar Pradesh Pollution Control Board, presently at Ghaziabad, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present report.

19 JAN 2026



2. That I state that the contents of this report have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

**I. BACKGROUND OF THE MATTER**

3. That the Applicants have filed the original application against hospitality establishments such as restaurants, hotels, and malls operating in District Ghaziabad without obtaining requisite consent under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.
4. That, in compliance with the Hon'ble Tribunal's directions dated 08.08.2025, the deponent had filed a Compliance Report dated 16.09.2025 wherein at paragraph 8 (*kindly refer to judicial page no. 1614-1615*), it was disclosed as follows:

S. No.	Particulars	No. of Units
I.	Number of Units having valid CTO under the Water Act, 1974 and the Air Act, 1981. (02 units have obtained fresh CTO)	84
II.	Number of units lacking CTO but covered under Arti Vs. CGWA & Ors. (O.A. No. 438 of 2018) and connected proceedings	52
III.	Vacant/Permanently closed units	06

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IV.	Number of Units whose closure orders/show cause notices have been revoked	06
V.	Defaulter units not having CTO under the Water Act, 1974 and the Air Act, 1981	17
V.	Total number of units identified	165

**II. NOW IN CONTINUATION, THIS PRESENT FURTHER COMPLIANCE REPORT IS BEING FILED**

5. That, the updated current status of the identified establishments is tabulated hereunder:

S. No.	Particulars	No. of Units
I.	Number of Units having valid CTO under the Water Act, 1974 and the Air Act, 1981. (06 units have obtained fresh CTO)	90
II.	Number of units lacking CTO but covered under Arti Vs. CGWA & Ors. (O.A. No. 438 of 2018) and connected proceedings	52
III.	Vacant/Permanently closed units	06
IV.	Number of Units whose closure orders/show cause notices have been revoked	02

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V.	Defaulter units not having CTO under the Water Act, 1974 and the Air Act, 1981 are closed at present and electricity has been disconnected.	13 (02 report sent to HO for revocation of closure order)
V.	Total number of units identified	165

6. That, as stated in paragraph 9-IV of the previous Compliance Report dated 16.09.2025 (*kindly refer to judicial pages 1618–1620*), the six units mentioned in the table hereinbelow were categorized as those which had deposited Environmental Compensation (EC) and whose closure orders were subsequently revoked. **As per the updated status, all these 6 units have now obtained valid CTO and accordingly they have been included in the list of units holding valid CTO** and the details thereof are as follows:

S. No.	Name & Address of Unit	Status as per the Compliance Report dated 16.09.2025	Status at present
1	M/s Gokul Dham, Khasra No. 162/3, Village Sikandarpur, Opp. Hindon Airport, Ghaziabad-201004	Closure order revoked vide letter dated 22.04.2025; EC recovered.	CTO granted, valid up to date 31.03.2026
2	M/s Palki Farms, Khasra No. 317, Village Sikandarpur, Opp. Hindon Airport, Ghaziabad-201004	Closure order revoked vide letter dated 14.08.2025; EC recovered.	CTO granted, valid up to date 31.03.2028

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3	M/s Signature Farms, Khasra No. 122/293, Village Sikandarpur, Opp. Hindon Airport, Ghaziabad-201004	Closure order revoked vide letter dated 03.04.2025; EC recovered.	CTO granted, valid up to date 31.03.2028
4	M/s Spice Garden Restaurant & Banquet Hall, V. S. Food, opposite Police Station, Upper Bazar, Near Railway Station, Modinagar, Ghaziabad	Closure order revoked vide letter dated 28-04- 2025; EC recovered.	CTO granted, valid up to date 31.03.2029
5	M/s Lotus Farms, Sikandarpur, Bhopura, Near Hindon Domestic Airport, Ghaziabad- 201004.	Closure order revoked vide letter dated 13.06.2025; EC recovered.	CTO granted, valid up to date 31.03.2026
6	M/s Aaditya Mall Traders Association, Aaditya Mall Indiarapuram, Ghaziabad.	Closure order revoked vide letter dated 13.06.2025; EC recovered.	CTO granted, valid up to date 31.03.2028

Copies of CTOs obtained by the aforementioned 6 (six) units are attached herewith and collectively marked as *Annexure-1*.

7. That, as stated in paragraph 9-V of the previous Compliance Report dated 16.09.2025 (*kindly refer to judicial page no.1620*), the following two units were earlier under the category of Defaulter units not having CTO under the Water Act, 1974 and the Air Act, 1981 and against whom closure orders were enforced. At present these units have deposited the EC imposed and subsequently closure orders issued against these two units have been revoked:

19 JAN 2026



S. No.	Name	Earlier Action Taken	Remarks	Latest Remarks
1	M/s Sohan Food	Closure order dated 03.02.2025 issued under Section 33A along with EC Rs. 2,42,187/-	Closure order revoked vide letter dated 10.10.2025; EC recovered.	Vacant
2	M/s Great Research Hospitality Service & Hoikah Bar	Closure order dated 08.01.2025 issued under Section 33A along with EC Rs. 2,73,420/-	Closure order revoked vide letter dated 17.10.2025; EC recovered.	CTO applied, under process.

Copies of closure revocation letters dated 10.10.2025 and 17.10.2025 are annexed herewith and collectively marked as *Annexure-2*.

8. Hence, this Further Compliance Report is respectfully submitted for kind perusal of this Hon'ble Tribunal.
9. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.

19 JAN 2026



*Sanjeev Sharma*  
DEPONENT

**VERIFICATION**

Verified at Ghaziabad on this 19<sup>th</sup> day of January 2026 that the contents of the above affidavit from paragraphs 1 to 09 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

*[Handwritten Signature]*  
**DEPONENT**

**ATTESTED**  
*[Handwritten Signature]*  
(Sandeep Sharma)  
Reg. No. 1185/98  
NOTARY PUBLIC  
Ghaziabad (U.P.)



**19 JAN 2026**



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : GREEN**

**Application Id : 31654153**

**239296/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025**

**Date: 08/10/2025**

To,

M/s

Ms Gokul Dham Farm House

K.H no.162, Link Road near Pasonda,Sahibabad , Sahibabad Jhandapur ,Ghaziabad,GHAZIABAD,110033

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to Ms Gokul Dham Farm House located at **K.H no.162, Link Road near Pasonda,Sahibabad , Sahibabad Jhandapur ,Ghaziabad,GHAZIABAD,110033**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Ms Gokul Dham Farm House **granted for the period from 08/10/2025 to 31/03/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Banquet Hall For 300 Persons	.	Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.5	Septic Tank	Septic Tank
Industrial	0.5	ETP	Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Oil & Grease	10 mg/l

2	BOD	30 mg/l
3	COD	250 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	NA	NA	NA	Particulate Matter	NA

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	NA	Particulate Matter	NA

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. The unit shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB.
2. Unit has to submit outstanding fee of Rs. 6500/- (2023 to 2026) in UTTAR PRADESH POLLUTION CONTROL BOARD, account no. 469801000049, IFSC Code- ICIC0004698, MICR Code- 226229042,

# 1723

ICICI Bank via NEFT/RTGS.

3. In case of usage of ground water, the project Proponent must obtain NOC from CGWA within 01 month from the date of issue of CTO, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.

4. This CTO will be subject to the final decision of Hon'ble NGT in O.A. no. 294/2023 Prasoon Pant Vs UPPCB & Ors.

5. Unit shall comply with guidelines issued by CPCB regarding Banquets Hall, Restaurant/ Hotel, failing which this CTO shall be deemed void.

6. This CTO will be subject to the land use permission of competent authority, failing which this CTO shall be deemed void.

**Ankit  
Singh** Digitally signed  
by Ankit Singh  
Date: 2025.10.08  
18:10:01 +05'30'

**REGIONAL OFFICER.**

Copy to:

CEO-1, UPPCB, LUCKNOW.

**Ankit  
Singh** Digitally signed  
by Ankit Singh  
Date: 2025.10.08  
18:10:10 +05'30'

**REGIONAL OFFICER.**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : GREEN**

**Application Id : 33756662**

**250561/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025**

**Date: 08/10/2025**

To,

M/s

**Maisers Palki Farms**

**Khasra No 317, Village Sikandarpur, Opposite Hindon Airport, Ghazianbad  
,GHAZIABAD,201001**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **Maisers Palki Farms** located at **Khasra No 317, Village Sikandarpur, Opposite Hindon Airport, Ghazianbad ,GHAZIABAD,201001.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Maisers Palki Farms **granted for the period from 08/10/2025 to 31/03/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Banquet Hall For 150 Persons with 2 Rooms	.	Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
<b>Domestic</b>	<b>3</b>	<b>Septic Tank</b>	<b>Drain</b>
<b>Industrial</b>	<b>0.5</b>	<b>ETP</b>	<b>Drain</b>

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Oil & Grease	10 mg/l
2	BOD	30 mg/l

3	COD	250 mg/l
---	-----	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	NA	NA	NA	Particulate Matter	NA

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	NA	Particulate Matter	NA

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. The unit shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB.
2. In case of usage of ground water, the project Proponent must obtain NOC from CGWA within 01 month from the date of issue of CTO, unless falling in exempted category as per MoJS Guidelines dated

# 1728

24.09.2020 and amendments dated 29.03.2023 thereto.

3. This CTO will be subject to the final decision of Hon'ble NGT in O.A. no. 294/2023 Prasoon Pant Vs UPPCB & Ors.

4. Unit shall comply with guidelines issued by CPCB regarding Banquets Hall, Restaurant/ Hotel, failing which this CTO shall be deemed void.

5. This CTO will be subject to the land use permission of competent authority, failing which this CTO shall be deemed void.

**Ankit  
Singh** Digitally signed  
by Ankit Singh  
Date: 2025.10.08  
17:58:22 +05'30'  
**REGIONAL OFFICER.**

Copy to:

CEO-1, UPPCB, LUCKNOW.

**Ankit  
Singh** Digitally signed  
by Ankit Singh  
Date: 2025.10.08  
17:58:31 +05'30'  
**REGIONAL OFFICER.**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : GREEN**

**Application Id : 33756687**

**250562/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025**

**Date: 08/10/2025**

To,

M/s

**Maisers Signature Farms**

**Khasra No 122/293, Village Sikandarpur, Opp Hindon Airport,GHAZIABAD,201001**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **Maisers Signature Farms** located at **Khasra No 122/293, Village Sikandarpur, Opp Hindon Airport,GHAZIABAD,201001**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Maisers Signature Farms **granted for the period from 08/10/2025 to 31/03/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Banquet Hall For 150 Persons with 2 Rooms	.	Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.5	Septic Tank	Drain
Industrial	0.5	ETP	Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Oil & Grease	10 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	NA	NA	NA	Particulate Matter	NA

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	NA	Particulate Matter	NA

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
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### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

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**General Conditions:-**

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**Specific Conditions:-**

1. The unit shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB.
2. In case of usage of ground water, the project Proponent must obtain NOC from CGWA within 01 month from the date of issue of CTO, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
3. This CTO will be subject to the final decision of Hon'ble NGT in O.A. no. 294/2023 Prasoon Pant Vs

# 1733

UPPCB & Ors.

4. Unit shall comply with guidelines issued by CPCB regarding Banquets Hall, Restaurant/ Hotel, failing which this CTO shall be deemed void.

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**Ankit Singh**  
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by Ankit Singh  
Date: 2025.10.08  
18:14:23 +05'30'  
**REGIONAL OFFICER.**

Copy to:

CEO-1, UPPCB, LUCKNOW.

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- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : GREEN**

**Application Id : 33789888**

**250715/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025**

**Date: 08/10/2025**

To,

M/s

**M/s Spice Gardeen Restaurant & Benquet Hall, V.S. Food**

**V.S. Food Opp. Police Station, Uppar Bazar, Near Railway Road, Modinagar, Ghaziabad - 201204**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **M/s Spice Gardeen Restaurant & Benquet Hall, V.S. Food** located at **V.S. Food Opp. Police Station, Uppar Bazar, Near Railway Road, Modinagar, Ghaziabad - 201204**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/s Spice Gardeen Restaurant & Benquet Hall, V.S. Food **granted for the period from 08/10/2025 to 31/03/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Restaurant seating capacity-80 Nos/day	80	Numbers/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.5	Septic Tank	Septic Tank
Industrial	0.5	Oil & Grease Trap	Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Oil & Grease	10 mg/l

2	BOD	30 mg/l
3	COD	250 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	NA	NA	NA	Particulate Matter	NA

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	NA	Particulate Matter	NA

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. The unit shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB.
2. In case of usage of ground water, the project Proponent must obtain NOC from CGWA within 01 month from the date of issue of CTO, unless falling in exempted category as per MoJS Guidelines dated

# 1738

24.09.2020 and amendments dated 29.03.2023 thereto.

3. This CTO will be subject to the final decision of Hon'ble NGT in O.A. no. 294/2023 Prasoon Pant Vs UPPCB & Ors.

4. Unit shall comply with guidelines issued by CPCB regarding Banquets Hall, Restaurant/ Hotel, failing which this CTO shall be deemed void.

5. This CTO will be subject to the land use permission of competent authority, failing which this CTO shall be deemed void.

**Ankit Singh** Digitally signed  
by Ankit Singh  
Date: 2025.10.08  
17:51:05 +05'30'

**REGIONAL OFFICER.**

Copy to:

CEO-1, UPPCB, LUCKNOW.

**Ankit Singh** Digitally signed  
by Ankit Singh  
Date:  
2025.10.08  
17:51:20 +05'30'

**REGIONAL OFFICER.**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : GREEN**

**Application Id : 33774957**

**250635/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025**

**Date: 08/10/2025**

To,

M/s

**LOTUS FARM HOUSE**

**Sikandarpur, Bhopura Near Hindon Domestic Airport, Ghaziabad,GHAZIABAD,201005**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **LOTUS FARM HOUSE** located at **Sikandarpur, Bhopura Near Hindon Domestic Airport, Ghaziabad,GHAZIABAD,201005**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LOTUS FARM HOUSE granted for the period from **08/10/2025 to 31/03/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Banquet Hall For 300 Persons	.	Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.5	Septic Tank	Septic Tank
Industrial	0.5	ETP	Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Oil & Grease	10 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	NA	NA	NA	Particulate Matter	NA

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	NA	Particulate Matter	NA

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as

per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. The unit shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB.
2. Unit has to submit outstanding fee of Rs. 6500/- (2023 to 2026) in UTTAR PRADESH POLLUTION CONTROL BOARD, account no. 469801000049, IFSC Code- ICIC0004698, MICR Code- 226229042, ICICI Bank via NEFT/RTGS.
3. In case of usage of ground water, the project Proponent must obtain NOC from CGWA within 01 month

# 1743

from the date of issue of CTO, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.

4. This CTO will be subject to the final decision of Hon'ble NGT in O.A. no. 294/2023 Prasoan Pant Vs UPPCB & Ors.

5. Unit shall comply with guidelines issued by CPCB regarding Banquets Hall, Restaurant/ Hotel, failing which this CTO shall be deemed void.

6. This CTO will be subject to the land use permission of competent authority, failing which this CTO shall be deemed void.

Ankit Singh  
Digitally signed by Ankit Singh  
Date: 2025.10.08 18:12:21 +05'30'  
**REGIONAL OFFICER.**

Copy to:

CEO-1, UPPCB, LUCKNOW.

Ankit Singh  
Digitally signed by Ankit Singh  
Date: 2025.10.08 18:12:38 +05'30'  
**REGIONAL OFFICER.**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : GREEN**

**Application Id : 33784195**

**250686/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025**

**Date: 13/10/2025**

To,

M/s

**ADITYA MALL TRADERS ASSOCIATION**

**Plot no. 3, Vaibhav Khand , Indrapuram, Ghaziabad,GHAZIABAD,**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **ADITYA MALL TRADERS ASSOCIATION** located at **Plot no. 3, Vaibhav Khand , Indrapuram, Ghaziabad,GHAZIABAD,**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **ADITYA MALL TRADERS ASSOCIATION** granted for the period from **13/10/2025 to 31/03/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Shopping Mall/Commercial Activities	.	Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
<b>Domestic</b>	<b>59</b>	<b>STP</b>	<b>Drain</b>

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Oil & Grease	10 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set 1500 KVA DG Set 500 KVA	HSD	1,2	Particulate Matter	AS PER NORMS

**Emmission Quality Standards**

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As approved by CAQM
2	2	Particulate Matter	As approved by CAQM

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

# 1748

1. The unit shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/ CPCB/UPPCB.
2. In case of usage of ground water, the project Proponent must obtain NOC from CGWA within 01 month from the date of issue of CTO, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
3. This CTO will be subject to the final decision of Hon'ble NGT in O.A. no. 294/2023 Prasoan Pant Vs UPPCB & Ors.
4. Unit shall comply with guidelines issued by CPCB regarding Banquets Hall, Restaurant/ Hotel, failing which this CTO shall be deemed void.
5. This CTO will be subject to the land use permission of competent authority, failing which this CTO shall be deemed void.
6. The environmental compensation Rs. 2,85,31,250/- imposed on the unit will be subject to the order passed by Industry shall abide by orders/directions issued by Hon'ble High Court in writ C-4816/2024 Suez India Pvt. Ltd., Through Its Authorized Signatory, Rajesh Chandra Mathpal Vs Uttar Pradesh Pollution Control Board, Through its Chairman and 6 Others.
7. Unit submit outstanding fee of Rs. 2,60,000/- (2013 to 2026) in UTTAR PRADESH POLLUTION CONTROL BOARD, account no. 469801000049, IFSC Code- ICIC0004698, MICR Code- 226229042, ICICI Bank via NEFT/RTGS.

**Ankit Singh**  
Digitally signed  
by Ankit Singh  
Date: 2025.10.13  
20:23:50 +05'30'  
**REGIONAL OFFICER.**

Copy to:

CEO-1, UPPCB, LUCKNOW.

**Ankit Singh**  
Digitally signed  
by Ankit Singh  
Date: 2025.10.13  
20:24:06 +05'30'  
**REGIONAL OFFICER.**



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- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
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- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
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**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



पत्रांक : M33416 / सी-1/सा0-1610/बन्दी-निक्षेप/2025

पंजीकृत  
दिनांक 10/10/25

सेवा में,

M/s Sohan Food,  
C-63, RDC Rajnagar,  
Ghaziabad

**विषय :** उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अंतर्गत जारी बन्दी आदेश दिनांक-03.02.2025 को सशर्त निस्तारित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक बोर्ड मुख्यालय के पत्र संख्या-एच23640/सी-1/सा0-1610/2024, दिनांक-03.02.2025 का अवलोकन करने का कष्ट करें। उक्त पत्र के माध्यम से बोर्ड द्वारा M/s Sohan Food, C-63, RDC Rajnagar, Ghaziabad के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अंतर्गत बन्दी आदेश जारी किया गया है। उक्त के अनुपालन में इकाई द्वारा दिनांक 18.09.2025 एवं 22.09.2025 के माध्यम से प्रत्यावेदन प्रेषित किया गया। इकाई से प्राप्त प्रत्यावेदन के अनुक्रम में इकाई का निरीक्षण बोर्ड के क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा दिनांक 25.09.2025 को किया गया। निरीक्षण के समय इकाई बन्द पायी गयी। उक्त इकाई रेस्टोरेन्ट है, जिसकी क्षमता 30 व्यक्तियों के बैठने की है। इकाई में जल का प्रयोग घरेलू प्रयोजन में किया जाता है तथा जनित उत्प्रवाह का निस्तारण सैप्टिक टैंक के माध्यम से किया जाता है। किचन से जनित उत्प्रवाह के शुद्धिकरण हेतु इकाई में ऑयल एण्ड ग्रीस ट्रेप की स्थापना की गयी है, जिससे शुद्धिकृत उत्प्रवाह पब्लिक सीवर लाइन के माध्यम से निस्तारित किया जाता है, जो अन्ततः CSTP द्वारा निस्तारित होता है। क्षेत्रीय अधिकारी, गाजियाबाद द्वारा पत्रांक-1175/एस-1450/2025, दिनांक 27.09.2025 द्वारा प्रेषित आख्या में इकाई के विरुद्ध जारी बन्दी आदेश दिनांक 03.02.2025 को सशर्त निक्षेपित किये जाने की संस्तुति की गयी है।

अतः क्षेत्रीय अधिकारी, गाजियाबाद से प्राप्त आख्या/संस्तुति दिनांक-27.09.2025 के आधार पर सम्यक विचारोपरान्त M/s Sohan Food, C-63, RDC Rajnagar, Ghaziabad के विरुद्ध रू0 2,42,187/- की पर्यावरणीय क्षतिपूर्ति के संबंध में मा0 उच्चतम न्यायालय द्वारा अपील संख्या-757-760/2013 में पारित आदेश दिनांक 04.08.2025 के अनुपालन में पर्यावरणीय क्षतिपूर्ति का विन्दु आस्थगित रखते हुये जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अंतर्गत जारी बन्दी आदेश दिनांक 03.02.2025 को सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त निम्नलिखित शर्तों के साथ निस्तारित किया जाता है:-

1. इकाई द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-294/2023 प्रसून पन्त एवं अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेशों का अनुपालन सुनिश्चित किया जाये।
2. इकाई के संचालन हेतु राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किया जाना सुनिश्चित करें। सहमति प्राप्त न होने की दशा में बन्दी आदेश स्वतः प्रभावी हो जायेगा।
3. इकाई द्वारा मा0 उच्चतम न्यायालय/मा0 उच्च न्यायालय/मा0 एन0जी0टी0/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/सी0ए0क्यू0एम0 द्वारा समय-समय पर पारित आदेशों का इकाई द्वारा अक्षरशः अनुपालन सुनिश्चित किया जाये।

**सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत।**

भवदीय,

Digitally signed by  
ANAND KUMAR ANAND  
मुख्य पर्यावरण अधिकारी (प्रभारी), वृत्त-1  
Date: 08-10-2025

17:24:11

**प्रतिलिपि :** निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, गाजियाबाद।
2. अधिशासी अभियन्ता, विद्युत वितरण खण्ड पश्चिमांचल विद्युत वितरण निगम लि0, गाजियाबाद को विद्युत संयोजन हेतु।
3. महाप्रबन्धक जल संस्थान, गाजियाबाद।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

मुख्य पर्यावरण अधिकारी (प्रभारी), वृत्त-1



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



पंजीकृत  
दिनांक 17/10/25  
18/10

पत्रांक : H33683 / सी-1/सा0-1629/बन्दी-निक्षेप/2025

सेवा में,

M/s Great Research Hospitality Service & Hoikah Bar,  
Plot No. B-15, 3<sup>rd</sup> Floor, RDC, Rajnagar,  
Ghaziabad

Mob no- 8586969105

विषय : उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अंतर्गत जारी बन्दी आदेश दिनांक-08.01.2025 को सशर्त निस्तारित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक बोर्ड मुख्यालय के पत्र संख्या-एच22403/सी-1/सा0-1629/बन्दी/2024, दिनांक-08.01.2025 का अपलोकन करने का कष्ट करें। उक्त पत्र के माध्यम से बोर्ड द्वारा M/s Great Research Hospitality Service & Hoikah Bar, Plot No. B-15, 3<sup>rd</sup> Floor, RDC, Rajnagar, Ghaziabad के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अंतर्गत बन्दी आदेश जारी किया गया है। उक्त के अनुपालन में इकाई द्वारा दिनांक 23.09.2025 के माध्यम से प्रत्यावेदन प्रेषित किया गया। इकाई से प्राप्त प्रत्यावेदन के अनुक्रम में इकाई का निरीक्षण बोर्ड के क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा दिनांक 25.09.2025 को किया गया। निरीक्षण के समय इकाई बन्दी आदेश के अनुपालन में बन्द पाया गया। उक्त इकाई रेस्टोरेंट है, जिसकी क्षमता 50 व्यक्तियों की है। इकाई में जल का प्रयोग घरेलू प्रयोजन में किया जाता है। घरेलू उत्स्रवाह का निस्तारण पब्लिक सीवर लाइन के माध्यम से किया जाता है। किचन से जनित उत्स्रवाह हेतु इकाई में ऑयल एण्ड ग्रीस के पश्चात् उत्स्रवाह पब्लिक सीवर लाइन के माध्यम से कॉमन एस0टी0पी0 में निस्तारित किये जाने का प्राविधान है। इकाई पर बोर्ड के पत्र दिनांक 08.01.2025 द्वारा कुल रू0 2,73,420/- की पर्यावरणीय क्षतिपूर्ति अधिराशित की गयी है, जिसको इकाई द्वारा राज्य बोर्ड के खाते में जमा कर दिया गया है। क्षेत्रीय अधिकारी गाजियाबाद द्वारा पत्रांक-1176/जे-326/2025, दिनांक 29.09.2025 द्वारा प्रेषित आख्या में इकाई के विरुद्ध जारी बन्दी आदेश दिनांक 08.01.2025 को सशर्त निक्षेपित किये जाने की सन्तुति की गयी है।

अतः क्षेत्रीय अधिकारी गाजियाबाद से प्राप्त आख्या/सन्तुति दिनांक-29.09.2025 के आधार पर सम्यक विचारोपरांत M/s Great Research Hospitality Service & Hoikah Bar, Plot No. B-15, 3<sup>rd</sup> Floor, RDC, Rajnagar, Ghaziabad के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अंतर्गत जारी बन्दी आदेश दिनांक 08.01.2025 को सक्षम अधिकारी से प्राप्त अनुमोदनोपरांत निम्नलिखित शर्तों के साथ निस्तारित किया जाता है-

- इकाई द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचारधीन ओ0ए0 संख्या-294/2023 प्रसून पन्त एव अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेशों का अनुपालन सुनिश्चित किया जाये।
- इकाई के संचालन हेतु राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किया जाना सुनिश्चित करें। सहमति प्राप्त न होने की दशा में बन्दी आदेश स्वतः प्रभावी हो जायेगा।
- इकाई द्वारा मा0 उच्चतम न्यायालय/मा0 उच्च न्यायालय/मा0 एन0जी0टी0/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/सी0ए0क्यू0एम0 द्वारा समय-समय पर पारित आदेशों का इकाई द्वारा अक्षरशः अनुपालन सुनिश्चित किया जाये।

सक्षम अधिकारी के अनुमोदनोपरांत निर्गत।

भवदीय  
Digitally signed by  
ANAND KUMAR ANAND

मुख्यालय, लखनऊ (प्रभारी), वृत्त-1

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प्रतिलिपि : निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

- जिलाधिकारी, गाजियाबाद।
- अधिशारी अभियन्ता विद्युत वितरण, खण्ड परिषदमाघल विद्युत वितरण निगम लि0, गाजियाबाद को विद्युत सयोजन हेतु।
- महाप्रबन्धक जल सस्थान, गाजियाबाद।
- क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

टी.सी.-12वी., विभूति खण्ड,  
गोमती नगर, लखनऊ-226010  
ई-मेल- info@uppcb.com  
वेबसाइट- www.uppcb.up.gov.in

T.C.-12V., Vibhuti Khand,  
Gomti Nagar, Lucknow-226010  
E-mail: info@uppcb.com  
Web Site: www.uppcb.up.gov.in

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G. Nagar Shaw